

**Industrial Licence for Madhya Pradesh
Audyogic Vikas Nigam**

1335. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Madhya Pradesh Audyogic Vikas Nigam have applied for the grant of an Industrial Licence for putting up coal based fertilizer plant in Western region of the State; and

(b) if so, the progress made in granting the licence to the said Nigam?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir.

(b) The proposal was incomplete and M/s. Vikas Nigam were asked in April, 1968 to re-submit the revised proposal after examining the various aspects about location, economics, the scope of financial and technical collaboration envisaged with the G.D.R. firms. No reply has so far been received.

**Underground Passage for Pedestrians
near Irwin Hospital, New Delhi**

1336. SHRI MAHANT DIGVIJAI NATH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is also a fact that the roof of the underground passage for the pedestrians in front of Irwin Hospital, New Delhi has started leaking;

(b) if so, whether it is also a fact that the above underground passage was constructed by the National Building Construction Corporation only three months before this year;

(c) the action which Government are taking against the contractor and authorities concerned in this regard;

(d) whether an Inquiry Committee has been set up to find out the causes of the leakage of the roof; and

(e) if so, when the report of the Committee is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The flower bed over the roof was flooded before the water-proofing was completed and as a result there was some minor leakage of water. This was rectified immediately. Recent rain did not show any leakage.

(b) Yes.

(c) There is no cause to take action as there has been no loss to the Delhi Municipal Corporation or to Government due to rectification of defects.

(d) and (e). There is no need for any Committee to go into the matter.

**Staff Working in Customs House,
Calcutta**

1337. SHRI S. K. TAPURIAH: Will the Minister of FINANCE be pleased to state:

(a) whether several sweepers and bhistis are working on daily wage basis in the Customs House, Calcutta:

(b) if so, the number thereof;

(c) whether several representations from the persons concerned have been received in this regard;

(d) if so, what action, if any, is being taken to regularise these people who have been working there for several years now?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). There are no sweepers and bhistis in the Calcutta Customs House working on daily wage basis. However, 13 sweepers and 4 bhistis are employed on a fixed monthly wage basis and are paid from contingencies.

(c) and (d). Requests for bringing these contingent paid staff to the regular establishment have been considered in the past. As it involved creation of new posts, the proposal was shelved due to the Emergency. Further, none of the existing contingent paid sweepers and bhistis can be appointed as they do not satisfy certain conditions for such appointment. The question whether extra posts may be created and whether the conditions for appointment could be relaxed is under examination.

Express Highway

1338. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) whether loans have been advanced to Orissa Government for the completion of the express highway; and

(b) if so, the amount allocated during 1967-68 and 1968-69?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The Express Highway Project forms a part of the Orissa State Plan and is included in the list of schemes financed by the lump sum Miscellaneous Development Loan given every year to the State Government for the Plan. It is therefore not possible to indicate the assistance allocated for this Development Loan given every year during 1966-67, however, apart from the normal Miscellaneous Development Loan allocated for the State Plan as a whole, earmarked additional assistance of Rs. 93 lakhs was provided to the State Government for accelerating the work on the project.

Case against Engineering Manager of Indian Oil Corporation, Bombay

1339. SHRI ABDUL GHANI DAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Starred

Question No. 1117 on the 8th April, 1968 and state:

(a) when the information was given to C.B.I. regarding the case against the Engineering Manager of the Indian Oil Corporation (Marketing Division), Bombay and what is the source of information;

(b) whether the case has been registered and the stage at which the case is at present;

(c) whether it is a fact that Government have received a complaint against a very high ranking officer of C.B.I. stationed in Bombay who accepted huge amount while investigating the case; and

(d) if so, the details thereof and the action taken in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) The Central Bureau of Investigation received the information from a source on 5th September, 1967. It is not in the public interest to disclose the source of information;

(b) The case was registered on 22nd December, 1967 and is under investigation.

(c) No, Sir.

(d) Does not arise.

Memorandum by Members of All-India Prohibition Council

1340. SHRI RANE: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether some Members of All-India Prohibition Council had submitted a memorandum to the Prime Minister either in July or August, 1967 to implement Article 47 of the Constitution;